

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-509**  
(IB)-565(PB)/2022  
New IA/3216/2024

**IN THE MATTER OF:**

Intec Capital Limited

**Vs.**

Sukruti Duggal

**....Applicant**

**....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prashant Chari, Mr. Manish Kumar, Mr. Dhruv  
Parwal, Advs.

For the Respondent :

For the RP : Ms. Parul, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3216/2024:-**

This is a Report filed by the Resolution Professional under Section 99 of the IBC. Heard the submission made by Ld. Counsel on behalf of Resolution Professional. Issue notice to the Personal Guarantor as well as to the Financial Creditors for filing their response and appearance. Notice be issued by all means and proof of service be filed. List the matter on **20.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**